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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO. 118/2002  
OA NO. 1838/2001

This the 22nd day of March, 2002

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Vinod  
S/o Shri Nanka  
R/o Staff Quarters  
Military Farm No.II,  
Mawana Road, Meerut Cantt.  
Meerut (U.P)  
(By Advocate: Sh. S.K.Gupta proxy for  
Sh. B.S.Gupta)

Versus

1. Shri V.P.Singh  
Deputy Director General,  
Military Farms,  
QMG Branch, Block-III,  
R.K.Puram, New Delhi.
2. Shri Charan Singh,  
Additional Director,  
Military Farms/Officer Incharge,  
Military Farm No.II,  
Mawana Road, Meerut Cantt.,  
Meerut (U.P).

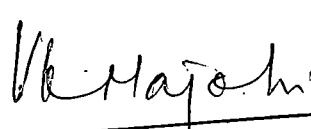
**O R D E R (ORAL)**

By Sh. V.K. Majotra, Member (A)

Sh. Gupta states that he wants to withdraw the CP at this stage. CP is dismissed as withdrawn.

  
( KULDIP SINGH )

Member (J)

  
( V.K. MAJOTRA )

Member (A)

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